

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/5447/2021**

This the 2<sup>nd</sup> day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Zakir Hussain Wani S/o Shri Ghulam Ahmad Wani R/o Doda at present Ahri Akber Colony, Baghat Kanipora Srinagr Kashmir Age 34 years.

.....Applicant

(Advocate:- Mr Arif Sikandar Mir -**Not Present**)

**Versus**

1. State of Jammu and Kashmir through Chief Secretary Civil Secretariat Srinagar & ors.

.....Respondents

(Advocate: \_\_\_\_\_)

**ORDER**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 07.05.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 02.07.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Sushil